

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION No. 4243
TO BE ANSWERED ON 12.12.2016

Ill-treatment of Ph.D. Scholars by Guides

4243. SHRI SUMEDHANAND SARSWATI:
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of instances of ill-treatment of Ph.D. Scholars in various universities by their guides and if so, the details thereof;
- (b) whether the Government has fixed any norms to provide a facilitative environment for scholars for good academic research and if so, the details thereof;
- (c) whether the Government has set up any nodal agency to deal with cases of ill-treatment of scholars; and
- (d) if so, the details thereof including the name of the agency and complaints received and redressed during the last three years and the current year in the country, University-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. MAHENDRA NATH PANDEY)

(a): The University Grants Commission (UGC) has informed that it has not received any particular complaint on ill-treatment of any of research scholars/awardees of its Doctoral Fellowships by their guides.

(b): The UGC (Minimum Standards and Procedure for the award of M.Phil/Ph.D Degree) Regulation, 2016, inter-alia, lays down detailed eligibility criteria for admission into M.Phil/Ph.D programme, duration of such programme, procedure of admission, allocation of research supervisor, course work requirement, setting up of Research Advisory Committee etc. to provide a facilitative environment for carrying out quality academic research in Higher Education.

(c) & (d): The University Grants Commission (UGC) Grievance Redressal Regulations, 2012 prescribe for well defined systems and procedures for redressal of

grievances of aggrieved students in Universities and Colleges. These regulations are mandatory for implementation by all Universities/affiliated Colleges in India. UGC also issues directions to Universities, from time to time, to effectively implement grievance redressal regulations. Further, as per these regulations, an Ombudsman is required to be appointed by each university to effectively address and resolve grievances lodged by students at University level.
